

1	2	3	4	5	6	7	8
3.	Madhya Pradesh	1.07.1995	Nil	19.66	33.32	27.59	13.10
4.	Orissa	5.11.1995	Nil	13.51	Nil	16.94	18.14
5.	Punjab	20.8.1995	Nil	0.94	Nil	1.23	1.06
6.	Rajasthan	1.10.1995	Nil	4.49	Nil	9.89	9.91
7.	Goa	1.04.1995	Nil	26.25	Nil	Nil	4.44
8.	Nagaland	1.12.1995	81.82	100.00	36.36	108.33	Nil
9.	Sikkim	1.04.1995	6.67	63.16	28.46	33.29	22.97

### STATEMENT-II

Name of SEBs/utilities which have PLF 30% less as compared to 76% PLF of NTPC.

Boards	PLF (%) during 1995-96
HSEB	42.8
UPSEB	47.4
BSEB	17.4
OSEB	21.2
WBSEB	34.5
D.P.L.	26.5
ASEB	28.6
All SEBs Average	58.1

[English]

### Drinking Water

2367. DR. ARUN KUMAR SARMA :  
SHRI KESHAB MAHANTA :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the provision of 40 litres of water per capita per day within a distance of 1.6 km in every habitation in the country particularly in Assam has been fulfilled; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) No, Sir.

(b) Does not arise.

### LPG Connections

2368. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government had introduced a novel

scheme for allotment of cooking gas connections immediately to consumers on a deposit of Rs. 4000/-;

(b) if so, the details thereof; and

(c) the number of such cooking gas connections released upto March 31, 1996 under the scheme in each State/Union Territory?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). Yes, Sir. Government has introduced a scheme to release LPG connection on demand (Tatkal LPG connection). LPG connections are released to the following categories of applicants on demand (Tatkal) :

1. Physically handicapped persons.
2. Doctors under medical profession.
3. NRIs.
4. Staff of foreign nationality serving in embassies, consulates, trade commissioners.
5. Foreign nationals residing in India under valid visa.
6. Persons returning to India on transfer of residence basis.
7. Retired defence personnels within one year of their retirement.
8. Professionals namely, lawyers, doctors, Chartered Accountants, Chartered Engineers, Cost Accountants and Architects.
9. Any person who has booked his LPG connections more than one year ago.

A Tatkal connection shall be released against one-time payment of non-refundable lump-sum amount of Rs. 4000/-. The consumers under this scheme also shall pay normal/applicable security deposit for loaned equipment as is applicable for other doestic consumers. All Tatkal connections are issue in the name of individuals only. Tatkal connections are released with DBC facility.

(c) A statement is enclosed.

**STATEMENT**

*Release of LPG connections under Tatkal Scheme  
an on 31.3.1996.*

S.No.	State/UTs	No. of Connections released
1.	Andhra Pradesh	2991
2.	Assam	6
3.	Bihar	63
4.	Goa	312
5.	Gujarat	6700
6.	Haryana	154
7.	Karnataka	2000
8.	Kerala	15940
9.	Madhya Pradesh	2866
10.	Maharashtra	8949
11.	Orissa	7
12.	Punjab	1813
13.	Rajasthan	3176
14.	Tamilnadu	7820
15.	Uttar Pradesh	192
16.	West Bengal	3057
<b>Union Territories</b>		
1.	Chandigarh	82
2.	Dadra and Nagar Haveli	1
3.	Daman and Diu	2
4.	Delhi	460
5.	Pondicherry	180
<b>Total</b>		<b>56771</b>

**Animal Husbandry**

2369. DR. LAXMINARAYAN PANDEY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government had provided/allocated funds to the Government of Bihar under integrated rural development programme for promotion of animal husbandry;

(b) if so, the allocation made during the last three years;

(c) the proper utilisation of these funds is monitored by the Government;

(d) whether the Government had received any complaints about the mismanagement and misappropriation of funds in the Animal Husbandry Department of Bihar;

(e) if so, whether the Government instituted any investigation; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) IRDP is a beneficiary oriented programme with the objective to enable selected families in rural areas to cross poverty line. The programme aims at providing productive assets and inputs to the target group. The assets which could be in primary, secondary and tertiary sector are provided through financial assistance in the form of subsidy by the Government and term credit advanced by financial institutions. Thus, the programme covers a large no. of activities including those in the Animal Husbandry & Dairying Sector. The funds under IRDP are released to DRDAs directly, not to the State Government or any particular Department. Further, no separate allocation of funds is provided for promotion of Animal Husbandry under IRDP.

(b) to (f) Question does not arise in view of facts stated above.

[Translation]

**Rural Development Schemes in Delhi**

2370. SHRI JAI PRAKASH AGRAWAL : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of districts in National Capital Territory of Delhi included under the Rozgar Guarantee Yojana, Jawahar Rozgar Yojana, Indira Awas Yojana, Integrated Rural Development Programme and various such other schemes sponsored by the Union Government;

(b) the details of the allocated and actually utilised funds for implementation of these schemes and achievements in the matter of creating assets;

(c) the number of employment opportunities generated by it and benefits accrued so far and

(d) the number of proposals lying pending as on date and the reasons for their rejection/keeping them pending?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (d). Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS), Indira Awas Yojana (IAY), Integrated Rural Development Programme (IRDP) are the major employment programmes being implemented by the Centre in various States except National Capital Territory of Delhi. However, Accelerated Rural Water Supply Programme (ARWSP), Rural Sanitation Programme (RSP) and the scheme of Computerization of Land Records are being implemented in the National Capital Territory of Delhi. Although Rs.29 lakhs and Rs.5 lakhs were allocated under ARWSP and RSP respectively during 1995-96 but the amount allocated was not released as there was not demand from the State